

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th May, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 39 of 2022

A Bill further to amend the Tamil Nadu Dr.M.G.R. Medical University, Chennai, Act, 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Dr.M.G.R. Medical University, Chennai (Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
37 of 1987.

2. In section 10 of the Tamil Nadu Dr. M.G.R. Medical University, Chennai, Act, 1987 (hereinafter referred to as the principal Act),— Amendment of section 10.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (5), for the expression “Chancellor”, the expression “Government” shall be substituted.

3. After section 10 of the principal Act, the following section shall be inserted, namely:— Insertion of new section 10-A.

“10-A. Removal of Vice-Chancellor.— The Vice Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice - Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court ; or

(ii) an officer of the Government , not below the rank of Chief Secretary to Government,

in which the Vice – Chancellor, shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

STATEMENT OF OBJECTS AND REASONS.

In the Gujarat University Act, 1949 (Act 50 of 1949) and the Telangana Universities Act, 1991 (Act 4 of 1991), the respective State Government have the power to appoint the Vice-Chancellor of the University. As per the Karnataka State Universities Act, 2000 (Act 29 of 2001), the Vice-Chancellor shall be appointed by the Chancellor with the concurrence of the State Government. It is considered that in line with the aforesaid other State University Laws, the Government of Tamil Nadu should be empowered to appoint the Vice-Chancellors of the State Universities.

2. The Government have, therefore, decided to amend the Tamil Nadu Dr. M.G.R. Medical University, Chennai, Act, 1987 (Tamil Nadu Act 37 of 1987) suitably for the above purpose.

3. The Bill seeks to give effect to the above decision.

Ma. SUBRAMANIAN,
Minister for Health and Family Welfare.

Secretariat,
Chennai-600 009,
9th May 2022.

K. SRINIVASAN,
Secretary.